

castes and scheduled tribes during the Sixth Plan the proposals for the Seventh Plan, if it is going to be a family oriented plan as has been done in the case of Special Component Plan ?

**SHRIMATI RAM DULARI SINHA :** The fixation of the size of the annual Special Component Plan or Tribal Sub-Plan for a State or Union Territory is generally done by the Planning Commission and the Ministry of Home Affairs every year, after detailed discussions between the Planning Commission, the Home Ministry and the State Governments. While doing so, the assessment is made of the performance of the State in this field during the previous year also.

What is the rest of the question please ? I forgot.

**SHRI BHEEKHABHAI :** quantification of funds for the upliftment of scheduled castes and schedule tribes.

**SHRIMATI RAM DULARI SINHA :** The total outlay for implementing the Tribal Sub-Plan during the Sixth Five Year Plan is Rs. 3980.50 crores. This amount includes the Special Central Assistance of Rs. 485.50 crores from the Home Ministry.

During the Sixth Five Year Plan, the target is to render assistance to 96,44,763 scheduled caste families out of which about 65,32,584 families have been assisted by January, 1984.

I am speaking about the upliftment of the Scheduled Castes and Scheduled Tribes. The total outlay of implementing the Special Component Plan during the Sixth Five Year Plan is about Rs. 4,483.44 crores and the special assistance amounts to Rs. 600 crores.

**श्री दलीप सिंह भूरिया :** अध्यक्ष जी, मंत्री जी ने बताया कि आदिवासियों के लिये बहुत मारी योजनाएं हैं। मैं खास कर

के उनसे जानना चाहता हूँ कि बहुत सी जातियां आदिवासियों की ऐसी हैं जैसे अंडमान निकोबार आइलैंड में जरवा और इन्टनली दो ऐसी कास्ट्रस में जो आज भी दुनिया से मिलना नहीं चाहती हैं, और हमारे मध्य प्रदेश में मेरी कास्टीट्यूएसी में जो क्रिमिनल ट्राइब्स हैं.....

**अध्यक्ष महोदय :** अब कोई क्रिमिनल ट्राइब्स नहीं हैं।

**श्री दलीप सिंह भूरिया :** मेरा कहने का मतलब है कि ऐसी ट्राइब्स है जिनमें अज्ञानता और अविश्वास है और इस कारण से आपस में लड़ते हैं और इस योजना से जो उनको लाभ होना चाहिये वह नहीं मिलता है। मैं जानना चाहता हूँ कि ऐसी जो ट्राइब्स हैं उनके लिये शासन ने कोई योजना बनाई कि उनको कैसे सुधारा जाए ?

**श्रीमती राम दुलारी सिन्हा :** उसका आधार बना हुआ है उसके अन्दर जो भी शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स आते हैं वह उससे लाभान्वित होते हैं।

#### Mandatory Price Control Tyres

\*810. **SHRI K. LAKKAPPA :**

**SHRI DHARAM DAS SHASTRI :**

Will the Minister of INDUSTRY be pleased to state :

(a) whether the All India Tyre Dealers' Federation has urged Government to impose mandatory price control on Tyres in view of the manufacturer's refusal to comply with the Government's directive to withdraw price increase ;

(b) if so, the reaction of Government thereto ; and

(c) by when Government are likely to take action in this regard ?

THE MINISTER OF INDUSTRY (SHRI NARAYAIN DATT TIWARI):(a) to (c) A representation from the All India Tyre Dealers' Federation has been received recently suggesting various steps for reduction in the prices of tyres including, *inter-alia*, imposition of mandatory price control. The Government have already taken up with the manufacturers, the question of keeping the price revision announced by them in abeyance.

SHRI K. LAKKAPPA : At present, there is a battle between the manufacturers and the consumers of tubes and tyres. The manufacturers of tubes and tyres want to increase the prices more and more and the consumers want to get them at reasonable price.

In this battle the Government of India should always stand for the protection of the consumers from being charged high rates for tubes and tyres.

At present, there are 8 to 10 big companies who have been licensed to manufacture tyres and it is these big companies who are controlling the entire situation and who are dictating terms to the Government. This monopoly in the manufacture of tyres and tubes which these few big companies have in the country at present is most unfortunate for the consumers. These few monopolistic companies in the manufacture of tyres and tubes should not be allowed to raise the prices at their own whims and fancies.

On finding the malpractices indulged in the trade of tubes and tyres by these few monopolistic companies, the Government of India in the Ministry of Industries issued a direction to the manufactures.

I would like to read to the House what has been pointed out in that direction.

“Some of these malpractices may even be causing substantial loss of revenue to the State. A decision has, therefore, been taken to look into the present trading practices of the tyre companies primarily to determine whether these have any bearing on the present price of tyres.”

In the direction issued by the Government of India, all tyre companies have been advised not to give effect to the price revision announced by the companies in January, 1984.

But no action has been taken so far by the Government of India to rationalise the price of tyres and tubes.

I would like to know from the hon. Minister of Industries why no action has been taken till now in spite of the fact that the direction has been given by the Joint Secretary in the Government of India. Why should there be this delay in taking action to implement the direction issued by the Government of India ?

The prices of tyres and tubes should be rationalised immediately in the interests of the consumers.

The direction was given by the Joint Secretary to the Government of India. I want to know why delay has been caused in taking action, why action has not been taken by the Government of India to rationalise the prices,

(Interruptions)

MR. SPEAKER : The Question Hour is over.